

ITEM NO.31, 31.1-31.15

COURT NO.17

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 6314/2015

(Arising out of impugned final judgment and order dated 28-10-2014 in CRLBA No. 850/2014 passed by the High Court Of Judicature At Bombay)

THE STATE OF MAHARASHTRA

Petitioner(s)

VERSUS

ABDUL SALIM SHAIKH (SIDDIQUE)
& ANR.

Respondent(s)

WITH

SLP(Cr1) No. 6320/2015 (II-A)

SLP(Cr1) No. 6319/2015 (II-A)

SLP(Cr1) No. 6325/2015 (II-A)

SLP(Cr1) No. 6321/2015 (II-A)

SLP(Cr1) No. 6322/2015 (II-A)

SLP(Cr1) No. 6327/2015 (II-A)

SLP(Cr1) No. 6324/2015 (II-A)

SLP(Cr1) No. 6323/2015 (II-A)

SLP(Cr1) No. 6318/2015 (II-A)

SLP(Cr1) No. 6315/2015 (II-A)

SLP(Cr1) No. 3275/2016 (II-A)

SLP(Cr1) No. 3273/2016 (II-A)

SLP(Cr1) No. 3444/2016 (II-A)

SLP(Cr1) No. 4136/2016 (II-A)

SLP(Cr1) No. 4133/2016 (II-A)

Date : 15-11-2019 These petition was called on
for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. B.P. Gupta, Adv.
Mr. B.B. Singh, Adv.
Mr. Rajvir Singh Bhati, Adv.
Mr. Shiv Kumar, Adv.
Mr. Shekhar Kumar, AOR

Mr. Nishant Ramakantrao Katneshwarkar, AOR
Mr. Anoop Kandari, Adv.

For Respondent(s) Mr. Rajul Shrivastav, Adv.
Mr. Rajneesh C., Adv.
Mr. K. Krishna Kumar, AOR

Mr. Satyajit A. Desai, Adv.
Ms. Anagha S. Desai, AOR

Mr. Sushil Karanjkar, Adv.
Mr. Nikhilesh Kumar, Adv.

Mr. K.N. Rai, AOR

Mr. Vinay Navare, Sr. Adv.
Ms. Gwen Karthika, Adv.
Ms. Abha R. Sharma, AOR

Mr. Nishant Ramakantrao Katneshwarkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

We find no grounds to interfere with the impugned order(s). The special leave petitions are, thus, dismissed.

The High Court has already directed the trial Court to expedite the trial of the case and endeavour to complete it as early as possible. The direction being there, no further direction is necessary.

[CHARANJEET KAUR]
A.R. - CUM - P.S.

[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR